

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Dated : This the 11<sup>th</sup> day of November 2019

**Original Application No. 330/01108 of 2019**

**Hon'ble Ms. Ajanta Dayalan, Member (A)**  
**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. Alok Kumar, S/o Sri Ashok Kumar, R/o Loknagar, Jahandabad, Bihar.
2. Jay Prakash, S/o Sri Pahsupathi Nath Prasad, Near Champa Sishu Vikas School, Balughat, Brahmasthan, District Muzaffarpur, Bihar.

. . . Applicants

By Adv : Shri Piyush Sinha

**V E R S U S**

1. Union of India through its Secretary, Ministry of Communications, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi – 110001.
2. The Director General, Postal Directorate, Dak Bhawan, New Delhi – 110001.
3. The Deputy Director General (Personnel) Personnel Divisional, Postal Directorate, New Delhi.
4. The Chief Postmaster General, Bihar Circle, Patna.
5. The Chief Postmaster General, U.P. Circle, Allahabad.

. . . Respondents

By Adv: Shri Ajit Kumar Srivastava

**O R D E R**

**By Hon'ble Ms. Ajanta Dayalan, Member (A)**

Heard Shri Piyush Sinha, learned counsel for the applicants and Shri Ajit Kumar Srivastava, learned counsel for the respondents.

2. Learned counsel for the applicants states that the applicants have filed this OA against fixation of their seniority issued vide order dated

15.03.2019 (Annexure A-15). Learned counsel for the applicants states that subsequent to the notification dated 07.10.2016 (Annexure A-2) regarding Limited Departmental Competitive Examination for promotion to the cadre of P.S. Group 'B', the applicants represented to the concerned authorities of the respondent department. But there was no action by the respondents. Subsequent to issue of draft seniority list vide order dated 15.03.2019 (Annexure A-15), the applicants approached this Tribunal through this OA.

3. Learned counsel for the applicants states that the applicants have made self-contained representations dated 28.03.2019 (by applicant No. 1) and dated 20.03.2019 (by applicant No. 2) (both at Annexure A-14) addressed to Director General, Postal Directorate, New Delhi. However, no action has been taken on these representations and the applicants have also not got any response thereon.

4. Learned counsel for the applicant states that his limited prayer is that the representations of the applicants be decided in a time bound manner by the competent authority amongst the respondents.

5. Learned counsel for the respondents has no objection to this limited prayer of the applicants' counsel.

6. In view of the limited prayer made by the applicants' counsel and no objection by the respondents' counsel, we direct the competent authority amongst the respondents to decide the representations of the applicants dated 28.03.2019 (by applicant No. 1) and dated 20.03.2019 (by applicant No. 2) (both at Annexure A-14) by passing a reasoned and

speaking order within 4 months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicants.

7. Needless to mention that this order in no manner be construed as any opinion or expression on the merits of the case.

8. OA is disposed of accordingly. There is no order as to costs.

**(Rakesh Sagar Jain)**  
Member (J)

**(Ajanta Dayalan)**  
Member (A)

/pc/